

Implementation of BRGF scheme

3032. SHRI DEVENDER GOUD T.: Will the Minister of PANCHAYATI RAJ be pleased to state:

(a) the details of grants released and utilized under Development Grant and Capacity Building Grant components of BRGF as of 31st October, 2012, district-wise and year-wise;

(b) whether any survey has been conducted at the State level to see about the optimum utilization of funds;

(c) if so, the details thereon; and

(d) if not, how his Ministry evaluates the effective implementation of BRGF scheme in Andhra Pradesh?

THE MINISTER OF PANCHAYATI RAJ (SHRI V. KISHORE CHANDRA DEO):

(a) A statement showing the details of funds released and utilized under Development Grant and Capacity Building Grant components of BRGF, district-wise and year-wise during the last three years and current year is given in the Annexure [See Appendix 227 Annexure No. 36].

(b) Ministry of Panchayati Raj did not conduct any State-wise survey to see about the optimum utilization of funds.

(c) In view of (b) above, does not arise.

(d) Implementation of BRGF Scheme is evaluated through Physical and Financial Progress Reports, Utilization Certificates, Audit Reports, etc., which the States are required to furnish periodically. In fact, no releases can be made unless these reports are furnished along with the proposals for release of funds by the State Governments. The BRGF Guidelines also provide for audit of works through a Review Committee at District Level and Social Audit and Vigilance at the Panchayat Levels. The Ministry also engages National Level Monitors for regular monitoring of the BRGF Scheme through field visits and reporting.

Implementation of constitutional amendments

3033. SHRI AVINASH RAI KHANNA: Will the Minister of PANCHAYATI RAJ be pleased to state: